

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.
Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP
Order delivered on 27.07.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

For the Financial Creditor : Mr. Rahul Ranjan, Ms. Anusha
Nagarajan & Mr. Aditya Pandey, Advs.
For the RP : Mr. Atul Sharma, Ms. Ashly Cherian &
Ms. Vrinda Sagar, Advs.
For the Respondent : -

ORDER

CA-548(PB)/2018

Learned counsel for the SBICAP TRUSTEE COMPANY LTD & STATE BANK OF INDIA states that the reply of RP has been received yesterday and they would like to file rejoinder. Let rejoinder be filed before the next date of hearing. List on 09.08.2018.

CA-641(PB)/2018

The status report by the RP has been filed for placing on record the Minutes of first CoC meeting. The Minutes are taken on record subject to just all exceptions. The office is directed to maintain the record and the same be placed at the time of further hearing.

The application stands disposed of.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

27.07.2018
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